

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 152/2015
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

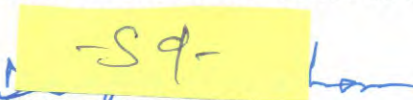
NAME OF THE COMPANY: Bajaj Finance Ltd. V/s Muka Exim Pvt. Ltd.

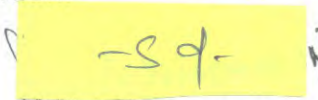
SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)&(2),439

| <u>S.NO.</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

ORDER

Despite second call, there is no representation on the part of the petitioner to support the petition nor has there been any compliance memo filed as directed vide the last order. In these circumstances, the petition is dismissed due to non-compliance of the earlier order as well as for non-prosecution.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
20.4.2017